

HIGH COURT OF SIKKIM
Record of Proceedings

CRL.L.P. No.04 of 2024

TEJ KUMAR PRADHAN

PETITIONER

VERSUS

KHAGENDRA KUMAR CHETTRI

RESPONDENT

Date: 26.02.2025

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Petitioner Mr. Pramit Chettri, Advocate.
 Mr. Nirankush Dahal, Advocate.

For Respondent Mr. N. Rai, Senior Advocate.
 Mr. Pradeep Tamang, Advocate.

ORDER

Leave to Appeal under Section 378(4) of the Code of Criminal, 1973, has been filed by the Petitioner.

Heard Learned Counsel for the parties. Grounds considered.

Leave granted.

CRL.L.P. No.04 of 2024 stands disposed of accordingly.

Register the Appeal.

Heard Learned Counsel for the Petitioner.

Admit the Appeal.

Call for the records from the Learned Trial Court.

Let Paper-Books be prepared.

List on 07-04-2025.

Judge
26.02.2025